



GOVERNMENT OF MAHARASHTRA  
LAW AND JUDICIARY DEPARTMENT

**Maharashtra Act No. XLIX of 1965**  
**The Ambernath Interim Municipality**  
**(Constitution and Actions) Validation**  
**Act, 1965**

*(As modified upto the 9th February 2012)*



PRINTED IN INDIA BY THE MANAGER, GOVERNMENT CENTRAL PRESS, MUMBAI  
AND PUBLISHED BY THE DIRECTOR, GOVERNMENT PRINTING, STATIONERY,  
MAHARASHTRA STATE, MUMBAI 400 004

2012

[Price : Rs.8.00]

1965 : Mah. XLIX]

THE AMBERNATH INTERIM MUNICIPALITY (CONSTITUTION  
AND ACTIONS) VALIDATION ACT, 1965

---

CONTENTS

PREAMBLE.

SECTIONS.

1. Short title and commencement.
2. Definitions.
3. Constitution of Interim Municipality for Ambernath with retrospective effect, and consequential provisions upon conversion of village panchayat into a municipality.
4. Validation.
5. Repeal of Mah. Ord. IV of 1965.

SCHEDULE.

**MAHARASHTRA ACT NO. XLIX OF 1926.<sup>1</sup>**

[THE AMBERNATH INTERIM MUNICIPALITY (CONSTITUTION AND ACTIONS)  
VALIDATION ACT, 1965.]

[14th December 1965]

**An Act to validate constitution of an interim municipality for  
Ambernath municipal district and to make certain  
consequential provisions upon conversion  
of village panchayat into a municipality.**

WHEREAS, by Government Notification, Local Self-Government and Public Health Department, No. DTM. 2553/A, dated the 6th May 1959, issued under section 4 of the Bombay District Municipal Act, 1901 (Bom. III of 1901), the State Government declared the local area specified therein which was within the limits of certain village to be a permanent municipal district with effect from the 11th May 1959 under the name of the municipal district of Ambernath;

AND WHEREAS, relying on section 191B of the said District Municipal Act as it stood before its amendment by Bombay Act VIII of 1959 (which came into force on the 13th March 1959), the persons vacating office as members of the village panchayat constituted an interim municipality for the newly created municipal district with effect from the 11th May 1959, with the Sarpanch and Deputy Sarpanch of the panchayat as the President and Vice-President, respectively, of the municipality ;

AND WHEREAS, by Government Notification, Urban Development and Public Health Department, No. DTM. 2553-A, dated the 9th July 1960, issued under section 191B of the said District Municipal Act as amended by Bombay Act VIII of 1959, the State Government nominated the same members of the village Panchayat as councillors, and the Sarpanch and Deputy Sarpanch thereof as the President and Vice-President, of the interim municipality, with retrospective effect from the 11th May 1959 till the election was held and vested the assets, rights and liabilities of the village panchayat in the municipality with effect from the said date ;

AND WHEREAS, the general election was then held and the first general meeting of the councillors elected at it was held on the 19th March 1961 ;

AND WHEREAS, the councillors of the interim municipality continued in office up to and inclusive of the 18th March 1961 ;

AND WHEREAS, doubts have arisen as to the validity of the constitution of the interim municipality and the continuance of appointments, notifications, taxes, rules, by-laws and other matters in force in the area, mainly on the ground that an order required by section 191B of the said District Municipal Act as amended by Bombay Act VIII of 1959 was not issued by the State Government as soon as the local area was declared to be a municipal district ;

AND WHEREAS it is expedient to provide for the removal of such doubts and to validate the constitution of the interim municipality and the action taken and things done by that municipality, and to provide for matters connected with the purposes aforesaid ; It is hereby enacted in the Sixteenth Year of the Republic of India as follows :—

1. (1) This Act may be called the Ambernath Interim Municipality (Constitution and Actions) Validation Act, 1965.

(2) It shall be deemed to have come into force on the 15th October 1965.

Short title  
and  
commence-  
ment.

<sup>1</sup> For Statement of Objects and Reasons see *Maharashtra Government Gazette*, 1965, Part V, Extra, Page 770.

*The Ambernath Interim Municipality* [1965 : Mah. XLIX  
(*Constitution and Actions*) Validation act, 1965

Definitions.

**2.** In this Act, unless the context otherwise requires,--

(a) "appointed day" means the 11th May 1959 ;

(b) "panchayat" means the village panchayat having jurisdiction immediately before the appointed day over the area comprising the municipal district of Ambernath.

Constitution of interim municipality for Ambernath with retrospective effect, and consequential provisions upon conversion of village panchayat into a municipality.

**3.** Notwithstanding anything contained in the Bombay District Municipal Act, 1901 or any other law for the time being in force,--

Bom.  
III of  
1901.

(a) an interim municipality shall be deemed to have been duly constituted on the appointed day for the municipal district of Ambernath by the name of the Municipality of Ambernath consisting of the President, Vice-President and twelve other councillors all specified in the Schedule for the period commencing on the appointed day and ending with the 18th March 1961 and the President, Vice-President and other councillors shall be deemed to have been duly appointed for the said term ;

(b) the whole of the assets, rights and liabilities of the panchayat (including the rights and liabilities under any contract made by it) shall be deemed to have been transferred to and vest in and be the assets, rights and liabilities of the Municipality of Ambernath on the appointed day ;

(c) where immediately before the appointed day, the panchayat was a party to any legal proceedings the Municipality of Ambernath shall be deemed to have been substituted therefor ; and if any proceedings were pending before the panchayat or any authority or officer subordinate thereto, those proceedings shall be deemed to have been transferred to that municipality or to the corresponding authority or officer thereof, and the proceedings may continue accordingly ;

(d) all employees of the panchayat shall, as from the appointed day, be deemed to have been transferred to the Municipality of Ambernath on the same terms and conditions as were applicable to such employees immediately before that day, and such terms and conditions shall not be varied to their disadvantage without the previous sanction of the State Government ;

(e) all appointments, notifications, notices, taxes, orders, schemes, licences, permissions, rules, by-laws or forms made, issued, imposed or granted by, or in respect of, the panchayat and in force within its area immediately before the appointed day, shall be deemed to have been continued in force in the municipal district of Ambernath with effect from that day, until superseded or modified by a competent authority ;

(f) all budget estimates, assessments, assessment lists, valuations, measurements or divisions made or authenticated by, or in respect of, the panchayat and in force within its area immediately before the appointed day, shall be deemed to have been continued in force in the municipal district of Ambernath with effect from that day, until superseded or modified by a competent authority.

4. Anything done or omitted to be done or any action taken by the interim municipality for the Ambernath municipal district or the persons or body purporting to have been formed as such interim municipality or the President, the Vice-President or a councillor thereof or any authority or officer or servant of the municipality or such body, in the exercise or purported exercise of powers conferred, or in the discharge of duties imposed, by or under any of the provisions of the Bombay District Municipal Act, 1901 or any other law for the time being in force, shall be deemed to have been validly done, omitted to be done or taken, and shall not be called in question in any Court on the ground only that, when such thing or omission was done or such action was taken, the interim municipality was not properly constituted, or no order was made by the State Government under section 191B of the Bombay District Municipal Act, 1901, as amended by Bombay Act VIII of 1959, for all or any of the matters specified therein, or that any such order made was not effective.

Bom.  
III of  
1901.Bom.  
III of  
1901.

5. The Ambernath Interim Municipality (Constitution and Actions) Validation Ordinance, 1965, is hereby repealed.

Mah.  
Ord.  
IV of  
1965.Repeal of  
Mah. Ord.  
IV of  
1965.

## SCHEDULE

(See section 3)

Serial No.	Name	Designation in the interim municipality
1	Shri Kore, D. A. .. ..	President.
2	Shrimati Sardar, Shashikala Vishnu ..	Vise-President.
3	Shri Karnik, N. T. .. ..	Councillor.
4	Shri Vaze, D. D. .. ..	Do.
5	Shri Shinde, S. L. .. ..	Do.
6	Shri Adhangale, D. S. .. ..	Do.
7	Shri Chavan, Y. M. .. ..	Do.
8	Shri Jadhav, P. K. .. ..	Do.
9	Shri Kanadi, T. L. .. ..	Do.
10	Shri Lingayat, C. S. .. ..	Do.
11	Shri Bhoir, S. B. .. ..	Do.
12	Shri Kamble, R. D. .. ..	Do.
13	Shri Madanshingh Manivirshing ..	Do.
14	Shrimati Karkhanis, Indirabai Dwarkanath ..	Do.

---

---

**Maharashtra Government Publication  
can be obtained from—**

- **THE DIRECTOR**  
GOVERNMENT PRINTING, STATIONERY AND PUBLICATION  
MAHARASHTRA STATE  
Netaji Subhash Road,  
**MUMBAI 400 004.**  
Phone : 022 - 23632693, 23630695,  
23631148, 23634049
- **THE MANAGER**  
GOVERNMENT PHOTOZINCO PRESS AND BOOK DEPOT  
Photozinco Press Area, Near G.P.O.,  
**PUNE 411 001.**  
Phone : 020 - 26125808, 26124759
- **THE MANAGER**  
GOVERNMENT PRESS AND BOOK DEPOT  
Civil Lines,  
**NAGPUR 440 001.**  
Phone : 0712 - 2562615
- **THE ASSTT. DIRECTOR**  
GOVERNMENT STATIONERY, STORE AND BOOK DEPOT  
Shaha Ganj, Near Gandhi Chowk,  
**AURANGABAD 431 001.**  
Phone : 0240 - 2331468, 2331525
- **THE MANAGER**  
GOVERNMENT PRESS AND STATIONERY STORE  
Tarabai Park,  
**KOLHAPUR 416 003.**  
Phone : 0231-2650395, 2650402

**AND THE RECOGNISED BOOKSELLERS**

---

---